



**POSTING OF NEWLY RECRUITED  
CIVIL JUDGES & TRANSFER &  
POSTINGS OF CIVIL JUDGES**

**NOTIFICATION No. 21 / 2018**

**I**

The newly appointed eleven Civil Judges mentioned in Column (2) below, who have been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judges in the Tamil Nadu State Judicial Service in G.O.(4D).No.96, Home (Courts-I) Department, dated 27.12.2017 are posted to the posts mentioned in Column (3) against their respective names:-

<b>S.No. (1)</b>	<b>Name of the newly appointed Civil Judges (2)</b>	<b>Posted as (3)</b>
1.	Thiru.R.Radhakrishnan	Judicial Magistrate II, Ramanathapuram, in the existing vacancy.
2.	Thiru.K.Thirumal	Additional District Munsif, Kancheepuram, Vice G.Jayavel transferred.
3.	Thiru.D.Ramganesha	District Munsif, Chengalpattu, Kancheepuram, Vice S.Sivasubramanian transferred.
4.	Thiru.R.Hariharan	Additional District Munsif, Thoothukudi, Vice. K.Rose Kala transferred.

<b>S.No.</b> <b>(1)</b>	<b>Name of the newly appointed Civil Judges</b> <b>(2)</b>	<b>Posted as</b> <b>(3)</b>
5.	Thiru.V.Premkumar	District Munsif, Uthamapalayam, Theni, Vice R.Manivasagan transferred.
6.	Thiru.G.Munikumar	Judicial Magistrate I, Pudukottai, in the existing vacancy.
7.	Thiru.G.Thamarai Ilango	Judicial Magistrate, Aruppukottai, Virudhunagar, in the existing vacancy.
8.	Thiru.K.Karthik	District Munsif, Uthagamandalam, Nilgiris, in the existing vacancy.
9.	Thiru.D.Saravanan	Judicial Magistrate, Sathankulam, Thoothukudi, in the existing vacancy.
10.	Thiru.C.Bharathi	Judicial Magistrate, Thirumangalam, Madurai, in the existing vacancy.
11.	Thiru.C.Karuppasamy	Judicial Magistrate, Perambalur, in the existing vacancy.

**II**

The Civil Judges mentioned in Column (1) below are transferred and posted to the posts noted against their names in Column (2) below :

<b>S.No.</b>	<b>Name and Designation</b> <b>(1)</b>	<b>Transferred and posted as</b> <b>(2)</b>
1.	Thiru.K.Rajesh Kannan, Additional District Munsif, Cuddalore.	Judicial Magistrate II, Cuddalore.

<i>S.No.</i>	<i>Name and Designation</i> <i>(1)</i>	<i>Transferred and posted as</i> <i>(2)</i>
2.	Thiru.G.Sathiakumar, II Additional District Munsif, Kuzhithurai.	Judicial Magistrate III, Nagercoil, Kanniyakumari.
3.	Thiru.D.Marikkalai, Judicial Magistrate II, Tirunelveli.	Principal District Munsif, Sankarankovil, Tirunelveli.
4.	Ms.K.Krishnapriya, Judicial Magistrate II, Udumalpet.	Judicial Magistrate, Fast Track Court at Magisterial Level, Tiruppur.
5.	Ms.V.Lavanya, Judicial Magistrate II, Vellore.	Judicial - Magistrate, Arakkonam, Vellore, in the existing vacancy.
6.	Ms.N.Anu Priya, Judicial Magistrate II, Wallajahpet.	District Munsif, Ranipet, Vellore, in the existing vacancy.
7.	Ms.V.Vannamalar, Judicial Magistrate, Sholinghur.	District Munsif, Katpadi, Vellore, in the existing vacancy.
8.	Thiru.G.Jayavel, Additional District Munsif, Kancheepuram.	Judicial Magistrate II, Kancheepuram, in the existing vacancy.
9.	Thiru.S.Sivasubramanian, District Munsif, Chengalpattu.	District Munsif-cum-Judicial Magistrate, Sriperumbudur, Kancheepuram, in the existing vacancy.
10.	Ms.K.Rose Kala, Additional District Munsif, Thoothukudi.	Judicial Magistrate III, Thoothukudi, in the existing vacancy.

<i>S.No.</i>	<i>Name and Designation</i> <i>(1)</i>	<i>Transferred and posted as</i> <i>(2)</i>
11.	Thiru R.Manivasagan, District Munsif, Uthamapalayam.	District Munsif-cum-Judicial Magistrate, Bodinayakanur, Theni, in the existing vacancy.

**HIGH COURT, MADRAS**

**DATED: 07.02.2018.**

*R. J. M.*  
07/02/18  
**REGISTRAR GENERAL**

To

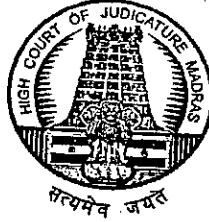
1. The newly appointed Civil Judges concerned.
2. The Courts concerned.
3. The Officers concerned.
4. The Offices of the Officers concerned.
5. The Principal District Judges, Ramanathapuram, Kancheepuram @ Chengalpattu, Thoothukudi, Theni, Virudhunagar @ Srivillipathur, Pudukkottai, Madurai, Perambalur, Cuddalore, Tirunelveli, Tiruppur and Vellore.
6. The District Judge Kanniyakumari @ Nagercoil.
7. The District Judge -cum-Chief Judicial Magistrate, the Nilgiris @ Uthagamandalam.
8. The Chief Judicial Magistrate, Ramanathapuram, Pudukkottai, Virudhunagar, Thoothukudi, Madurai, Perambalur, Cuddalore, Kanniyakumari @ Nagercoil, Tirunelveli, Tiruppur, Vellore, Kancheepuram @ Chengalpattu and Theni.
9. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General(A & E), Chennai.18.
10. The Treasury Officer Ramanathapuram, Kancheepuram, Thoothukudi, Theni, Virudhunagar, Uthagamandalam, Pudukkottai, Madurai, Perambalur, Cuddalore, Nagercoil, Tirunelveli, Tiruppur and Vellore.
11. The Sub Pay and Accounts Officer, Madurai.

Copy to:-

1. The Chief Secretary to Government, Secretariat, Chennai-9.
2. The Secretary to Government, Home / Public / Labour and Employment / Revenue / Law/ Commercial Taxes Department, Secretariat, Chennai-9.
3. The Secretary to His Excellency The Governor, Raj Bhavan, Chennai-22.
4. The Secretary to the Hon'ble Chief Minister, Secretariat, Chennai-9.
5. The Registrar (IT-cum-Statistics), High Court, Madras.
6. The Registrar (Judicial), High Court, Madras.
7. The Director, Tamil Nadu Mediation and Conciliation Centre, High Court, Madras.
8. The Registrar (Vigilance), High Court, Madras. (12 copies)
9. The Registrar (Management), High Court, Madras.
10. The Registrar (Special Cell), High Court, Madras.
11. The Registrar-cum-Private Secretary to the Hon'ble The Chief Justice, High Court, Madras.
12. The Registrar (District Judiciary), High Court, Madras.
13. The Additional Registrar-I (Vigilance), High Court, Madras.
14. The Registrar (Administration), High Court, Madras.
15. The Registrar -cum-Special Officer (Liaisoning), High Court, Madras.
16. The Registrar (Recruitment), High Court, Madras.
17. The Official Assignee, High Court, Madras.
18. The Additional Registrar General, Madurai Bench of Madras High Court, Madurai.
19. The Additional Registrar -II (Vigilance), Madurai Bench of Madras High Court, Madurai.
20. The Registrar (Judicial), Madurai Bench of Madras High Court, Madurai.
21. The Registrar (Administration), Madurai Bench of Madras High Court, Madurai.
22. The Additional Registrar (IT & Statistics), Madurai Bench of Madras High Court, Madurai.
23. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
24. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Coimbatore.
25. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centres, Madurai.
26. The Member Secretary, Tamil Nadu State Legal Services Authority, Chennai.
27. The Secretary, High Court Legal Services Committee, Chennai.
28. The Secretary, Tamil Nadu Judicial Officers Association, Chennai.
29. The Chief Accounts Officer, High Court, Madras.
30. The Assistant Registrar, Admn.I / Admn.II / Per.Admn. / A.S. / Rules / Computer / Pondicherry, High Court, Madras.

31. The Section Officer, 'C' / Computer / 'C1' / 'D' / 'F' / 'G' / Budget / 'B5' / Library / Stationery / Legal Cell / Computer (Server Room), High Court, Madras.
32. The Section Officer, "B" Section, Madurai Bench of Madras High Court, Madurai.
33. The Technical Director, NIC, High Court, Madras.
34. The Record Keeper, A.D. Records, High Court, Madras.

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**OFFICIAL MEMORANDUM**

Sub: Courts and Judges – Tamil Nadu State Judicial Service – (i) Civil Judges Selection 2013-2014 - newly appointed eleven Civil Judges postings given - (ii) Civil Judges – transfer and postings - Notification issued - instructions issued.

- Ref: 1. G.O.(4D).No.96, Home (Courts-I) Department, dated 27.12.2017.  
2. High Court's Notification No. 21 / 2018, dated : 07.02.2018.

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**I**

The eleven newly appointed Civil Judges, viz., Thiru.R.Radhakrishnan, Thiru.K.Thirumal, Thiru.D.Ramganes, Thiru.R.Hariharan, Thiru.V.Premkumar, Thiru.G.Munikumar, Thiru.G.Thamarai Ilango, Thiru.K.Karthik, Thiru.D.Saravanan, Thiru.C.Bharathi and Thiru.C.Karuppasamy who have been provisionally selected for appointment to the post of Civil Judge by direct recruitment and appointed to act temporarily as Civil Judge in the Tamil Nadu State Judicial Service in the G.O. first cited and given posting in the High Court's Notification second cited, after administration of oath or affirmation on 07.02.2018 F.N., are required to go to their respective places of postings to assume charge of their respective posts on 09.02.2018 F.N., without fail, and report to the Principal District Judge / District Judge on 09.02.2018, itself, to undergo on-the-job training, as per the schedule of Tamil Nadu State Judicial Academy, Chennai, under the guidance and supervision of the Principal District Judge / District Judge.

The Principal District Judges / District Judges, are required to impart 'On-the-Job' Training, to the above said newly appointed Civil Judges, as per the schedule of Tamil Nadu State Judicial Academy, Chennai.

It is made clear that no kind of representation regarding joining of duty will be entertained and failure to join duty within the specified time and at the specified place, would result in their names being removed from the approved list.

It is also made clear that the selection for appointment by direct recruitment to the said post is purely provisional, subject to final outcome of the Writ petitions pending on the files of the High Court, Madras /Madurai Bench of Madras High Court / Supreme Court of India, relating to this recruitment.

Thiru.R.Radhakrishnan, Thiru.K.Thirumal, Thiru.D.Ramganes, Thiru.R.Hariharan, Thiru.V.Premkumar, Thiru.G.Munikumar, Thiru.G.Thamarai Ilango, Thiru.K.Karthik, Thiru.D.Saravanan, Thiru.C.Bharathi and Thiru.C.Karuppasamy, if they have registered their names in the employment exchange, as soon as they join duty, are required to surrender their employment exchange identity cards and have to send the same either to the Employment Exchange where they have registered their names or to the Director of Employment and Training, Chennai, so that their registration will be removed from the register of the employment exchange. They should also inform about their appointment in the Tamil Nadu State Judicial Service as Civil Judge, to the Bar Council of Tamil Nadu, without fail.



II

Thiru.K.Rajesh Kannan, Additional District Munsif, Cuddalore, who has been transferred and posted as Judicial Magistrate II, Cuddalore, in the High Court's Notification 2<sup>nd</sup> cited, is required to hand over charge of his post to the Principal District Munsif, Cuddalore, immediately, and take charge of the new post, on the same day. After taking charge of his new post, he is also required to hold full additional charge of the post of Judicial Magistrate III, Cuddalore, until further orders.

The Principal District Munsif, Cuddalore, is required to hold full additional charge of the post of Additional District Munsif, Cuddalore, until further orders.

Thiru G.Sathiakumar, II Additional District Munsif, Kuzhithurai, who has been transferred and posted as Judicial Magistrate III, Nagercoil, in the High Court's Notification 2<sup>nd</sup> cited, is required to hand over charge of his post to the I Additional District Munsif, Kuzhithurai, immediately, and take charge of the new post, within the joining time as prescribed under relevant Rules.

The I Additional District Munsif, Kuzhithurai, is required to hold full additional charge of the post of II Additional District Munsif, Kuzhithurai, until further orders.

Thiru D.Marikkalai, Judicial Magistrate II, Tirunelveli, who has been transferred and posted as Principal District Munsif, Sankarankovil, in the High Court's Notification 2<sup>nd</sup> cited, is required to hand over charge of his post to the Judicial Magistrate III, Tirunelveli, immediately, and take charge of the new post, within the joining time as prescribed under relevant Rules.

The Judicial Magistrate III, Tirunelveli, is required to hold full additional charge of the post of Judicial Magistrate II, Tirunelveli, until further orders.

Ms.K.Krishnapriya, Judicial Magistrate II, Udumalpet, who has been transferred and posted as Judicial Magistrate, Fast Track Court at Magisterial Level, Tiruppur, in the High Court's Notification 2<sup>nd</sup> cited, is required to hand over charge of her post to the Judicial Magistrate I, Udumalpet, immediately, and take charge of the new post, within the joining time as prescribed under relevant Rules.

The Judicial Magistrate I, Udumalpet, is required to hold full additional charge of the post of Judicial Magistrate II, Udumalpet, until further orders.

Ms.V.Lavanya, Judicial Magistrate II, Vellore, who has been transferred and posted as Judicial Magistrate, Arakkonam, in the High Court's Notification 2<sup>nd</sup> cited, is required to hand over charge of her post to the Judicial Magistrate I, Vellore, immediately, and take charge of the new post, within the joining time as prescribed under relevant Rules.

The Judicial Magistrate I, Vellore, is required to hold full additional charge of the post of Judicial Magistrate II, Vellore, until further orders.

Ms.N.Anu Priya, Judicial Magistrate II, Wallajahpet, who has been transferred and posted as District Munsif, Ranipet, in the High Court's Notification 2<sup>nd</sup> cited, is required to hand over charge of her post to the District Munsif-cum-Judicial Magistrate I, Wallajahpet, immediately, and take charge of the new post, within the joining time as prescribed under relevant Rules.

The District Munsif-cum-Judicial Magistrate I, Wallajahpet, is required to hold full additional charge of the post of Judicial Magistrate II, Wallajahpet, until further orders.

Ms.V.Vannamalar, Judicial Magistrate, Sholinghur, who has been transferred and posted as District Munsif, Katpadi, in the High Court's Notification 2<sup>nd</sup> cited, is required to hand over charge of her post to the District Munsif, Sholinghur, immediately, and take charge of the new post, within the joining time as prescribed under relevant Rules.

The District Munsif, Sholinghur, is required to hold full additional charge of the post of Judicial Magistrate, Sholinghur, until further orders.

Thiru G.Jayavel, Additional District Munsif, Kancheepuram, who has been transferred and posted as Judicial Magistrate II, Kancheepuram, in the High Court's Notification 2<sup>nd</sup> cited, is required to hand over charge of his post to his successor on 09.02.2018 F.N., and get himself relieved and take charge of the new post on the same day. After assuming charge of his new post, he is also required to hold full additional charge of the post of Principal District Munsif, Kancheepuram, until further orders.

Thiru S.Sivasubramanian, District Munsif, Chengalpattu, who has been transferred and posted as District Munsif-cum-Judicial Magistrate, Sriperumbudur, in the High Court's Notification 2<sup>nd</sup> cited, is required to hand over charge of his post to his successor on 09.02.2018 F.N., and get himself relieved and take charge of the new post, within the joining time as prescribed under relevant Rules.

Ms.K.Rose Kala, Additional District Munsif, Thoothukudi, who has been transferred and posted as Judicial Magistrate III, Thoothukudi, in the High Court's Notification cited above, is required to hand over charge of her post to her successor on 09.02.2018 F.N., and get herself relieved and take charge of the new post, on the same day.

Thiru R.Manivasagan, District Munsif, Uthampalayam, who has been transferred and posted as District Munsif-cum-Judicial Magistrate, Bodinayakanur, in the High Court's Notification 2<sup>nd</sup> cited, is required to hand over charge of his post to his successor on 09.02.2018 F.N., and get himself relieved and take charge of the new post, within the joining time as prescribed under relevant Rules.

**HIGH COURT, MADRAS.**

**DATED : 07.02.2018**

*R. J. M. 07/02/18*  
**REGISTRAR GENERAL**

To

1. The newly appointed Civil Judges concerned.
2. The Courts concerned.
3. The Officers concerned.

4. The Offices of the Officers concerned.
5. The Principal District Judges, Ramanathapuram, Kancheepuram @ Chengalpattu, Thoothukudi, Theni, Virudhunagar @ Srivillipathur, Pudukkottai, Madurai, Perambalur, Cuddalore, Tirunelveli, Tiruppur and Vellore.
6. The District Judge, Kanniyakumari @ Nagercoil.
7. The District Judge -cum-Chief Judicial Magistrate, the Nilgiris @ Uthagamandalam.
8. The Director, Tamil Nadu State Judicial Academy, No.30 (95), P.S.K.R.Salai (Greenways Road), R.A.Puram, Chennai-28.
9. The Chief Judicial Magistrate Ramanathapuram, Pudukkottai, Virudhunagar, Thoothukudi, Madurai, Perambalur, Cuddalore, Kanniyakumari @ Nagercoil, Tirunelveli, Tiruppur, Vellore, Kancheepuram @ Chengalpattu and Theni.
10. The Senior Accounts Officer (GAD-IV), O/o the Principal Accountant General(A & E), Chennai.18.
11. The Treasury Officer Ramanathapuram, Kancheepuram, Thoothukudi, Theni, Virudhunagar, Uthagamandalam, Pudukkottai, Madurai, Perambalur, Cuddalore, Nagercoil, Tirunelveli, Tiruppur and Vellore.
12. The Sub Pay and Accounts Officer, Madurai.